

SUPREME COURT OF INDIA

Shamnsaheb M. Multtani

Vs.

State of Karnataka

(K. T. Thomas and A. P. Misra JJ.)

JUDGMENT

The Text below is only a summarized version of the order pronounced

Whether conviction under Section 304-B of Indian Penal Code can be awarded when charge for offence was only under Section 302 of IPC. Matter referred to a larger Bench to decide.